

FORM NO 12

[See rule 24]

Declaration under section 184(7) of the Income-tax Act, 1961, for continuation of registration

To
The [Assessing Officer]

Re: Assessment year 19--19

We, on behalf of.

_____ [name of the firm]

- (i) our firm was granted registration for the! assessment year 19.... 19..... *vide* order dated 19....., passed by the [Assessing Officer]
- (ii) there has been no change in the constitution of the firm or the shares of the partners since the last day of the previous year relevant to the *assessment year 19..... 19..... +[or to the date (..... 19.....) of dissolution of the firm]; and
- (iii) none of the partners of the firm was, at any time during the previous year, in relation to the whole or any part of his share in the income or property of the firm a *benamidar* of any other partner to whom he is not related as spouse or minor child.

We further declare that the information given above is correct and complete.

Date

Signature

Address

- | | | |
|----|-------|-------|
| 1. | | |
| 2. | | |
| 3. | | |
| 4. | | |

Note:

1. *Here mention the assessment year for which the continuation of the registration already granted is applied .for.
2. !Here mention the last assessment year for which the registration was granted under section 185(1)
3. +These words are applicable only if the firm been has dissolved before the date of this declaration